



## **The Andhra Pradesh Police (Reforms) Act, 2014**

Act 9 of 2014

**Keyword(s):**

Police Officer

Amendment appended: 17 of 2018

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**ఆంధ్రప్రదేశ్ రాజపత్రము**  
**THE ANDHRA PRADESH GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**NO. 9] HYDERABAD, MONDAY, SEPTEMBER 22, 2014**

**ANDHRA PRADESH ACTS, ORDINANCES**  
**AND REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 20th September, 2014 and the said assent is hereby first published on the 22nd September, 2014 in the Andhra Pradesh Gazette for general information :-

**ACT NO. 9 OF 2014**

**AN ACT TO COMPLY WITH THE DIRECTIONS OF THE HON' BLE SUPREME COURT OF INDIA IN ITS JUDGEMENT IN W.P.NO.310 OF 1996 DATED : 22.9.2006 IN PRAKASH SINGH VS.UNION OF INDIA REGARDING POLICE REFORMS AND MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-fifth Year of the Republic of India as follows:-

**CHAPTER-I**

Short title,  
extent and  
commencement.

1. (1) This Act may be called the Andhra Pradesh Police (Reforms) Act, 2014;
- (2) It extends to the whole of the State of Andhra Pradesh;
- (3) It shall be deemed to have come into force with effect from the 20th July, 2014.

Definitions

2. (1) In this Act, unless the context otherwise requires,—
  - (a) "Government" means the State Government;
  - (b) "Police Officer" means any member of the Andhra Pradesh Police and includes an Indian Police Service (IPS) officer working in connection with the affairs of the State and the Andhra Pradesh Police;
  - (c) "State" means the State of Andhra Pradesh;

Central Act 2  
of 1974.  
Central Act 45  
of 1860.

- (2) Words and expressions used in the Act, but not defined specifically shall have the same meaning as provided in the Code of Criminal Procedure, 1973 and the Indian Penal Code, 1860.

**CHAPTER – II**

**TERM OF OFFICE OF DIRECTOR GENERAL OF  
POLICE AND OTHER POLICE OFFICERS.**

3. (1) The Government shall appoint the Director General of Police (HoPF) from amongst the three senior most Police Officers of the Department empanelled by the Union Public Service Commission for the post of Director General of Police (HoPF), having regard to length of service, very good record and range of experience for heading the Police Force.

Selection,  
appointment  
and term  
of DGP.

- (2) Notwithstanding anything contained in the Service Rules governing the post, the Director General of Police appointed under sub-section (1) shall hold the post for a minimum period of two years, irrespective of the date of his/her retirement on attaining the age of superannuation.

- (3) The Director General of Police may be relieved of his/her responsibilities under the following circumstances, namely, –

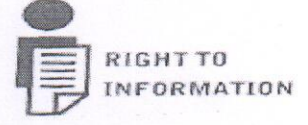
- (a) on conviction by a court of law in a criminal offence or in a case of corruption;
- (b) on punishment of dismissal, removal or compulsory retirement from service or of reduction to a lower post awarded under the provisions of the All India Services (Discipline and Appeal) Rules or any other relevant Rules;

- (c) on incapacitation by physical or mental illness or otherwise becoming unable to discharge his/her functions;
- (d) on appointment to any other post either under the State Government or Central Government, with his/her consent for such posting;
- (e) on other administrative grounds to be recorded in writing.

Repeal of  
Ordinance  
No.1 of 2014.

4. The Andhra Pradesh Police (Reforms) Ordinance, 2014 is hereby repealed.

**T. NARAYANA REDDY,**  
Secretary to Government. (I/c).  
Law Department.



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No. 17]

AMARAVATI, WEDNESDAY, APRIL 25, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 23<sup>rd</sup> April, 2018 and the said assent is hereby first published on the 25<sup>th</sup> April, 2018 in the Andhra Pradesh Gazette for general information :-

**ACT No. 17 of 2018**

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH POLICE  
(REFORMS) ACT, 2014.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth Year of the Republic of India, as follows :-

1. (1) This Act may be called the Andhra Pradesh Police (Reforms) (Amendment) Act, 2018. Short title and Commencement.
- (2) It shall be deemed to have come into force with effect on and from the 26<sup>th</sup> December, 2017.
2. In the Andhra Pradesh Police (Reforms) Act, 2014 (hereinafter referred to as the principal Act), for the long title, the following shall be substituted, namely :- Amendment of long title (Act No. 9 of 2014).

“AN ACT TO PROVIDE FOR SELECTION AND APPOINTMENT OF DIRECTOR GENERAL OF POLICE (HEAD OF POLICE FORCE) AND MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.”.



Amendment of  
section 3.

3.

In the Principal Act, in section 3, for sub-sections (1) and (2), the following shall be substituted, namely :-

“(1) The Director General of Police (Head Of Police Force) shall be selected by the State Government from amongst officers of the Indian Police Service in the rank of Director General of Police on the basis of their length of service, very good history of service, professional knowledge and ability to lead Police Force in the State.

Central Act  
No. 61 of 1951.

(2) The Director General of Police (Head Of Police Force) appointed under sub-section (1) shall have a tenure in accordance with the rules made under the All India Services Act, 1951.”

Repeal of  
Ordinance  
No. 4 of 2017.

4.

The Andhra Pradesh Police (Reforms) (Amendment) Ordinance, 2017 is hereby repealed.

**DUPPALLA VENKATARAMANA,**

Secretary to Government,

Legal and Legislative Affairs & Justice,

Law Department.